

OFFICIAL MEMORANDUM OF THE PRINCIPAL DISTRICT JUDGE, SALEM

Dated the 31st day of May 2020.

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Sub : Courts & Judges – Spread of Corona Virus Pandemic –
Functioning of Subordinate Courts in the State of Tamil Nadu
from 01.06.2020 – Directions issued – Regarding.

- Ref :
1. Hon'ble High Court's Official Memorandum in Roc.No.88001-A/2019/C3, dated 12.12.2019.
 2. Hon'ble High Court's Official Memorandum in Roc.No.88001-A/2019/C3, dated 13.12.2019.
 3. Hon'ble High Court's Official Memorandum in Roc.No.23991-C/2019/C3, dated 18.04.2020 (For T.N & Puducherry)
 4. Hon'ble High Court's Official Memorandum in Roc.No.23991-C/2019/C3, dated 01.05.2020.
 5. This Court's Official Memorandum dated 26.03.2020.
 6. This Court's Official Memorandum dated 01.05.2020.
 7. This Court's Official Memorandum dated 03.05.2020.
 8. Official Memorandum of the Hon'ble High Court, Madras in Roc.No. 1363/2020/RG/Sub.Courts, Dt : 30.05.2020.

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In the existing situation prevailing across the State, the Hon'ble High Court, Madras had resolved to stagger the opening of the Subordinate Courts and issued the directions in its circular in the reference 8th cited.

Considering the distressing circumstances and the directions of the Hon'ble High Court, Madras in the reference 8th cited, following directions issued which will be effective from 01.06.2020. The Learned Advocates are hereby expected to follow the instructions for effective and smooth functioning of Courts in Salem District in this distress period.

1. Filing of Bail Applications will be through online e-filing.
2. Court fees has to be paid through e-challan in the Stamp Account under the Head of Account “ 0030-01-102-AA-21701”. Copy of e-challan has to be filed along with the application.
3. In case of Bail application filed on behalf of the Accused from Other States, the bail applications can be filed through usual mode.

4. New cases (Suit, Appeal, Criminal Complaints, Ceveat, Interlocutory Applications, etc.) to be filed in the centralized filing Counter in the Combined Court Building, Salem from 10.30 a.m to 12.30 p.m. in all working days and after the said time the filing Counter will be closed.
5. The applications filed in the Filing Counter will be scrutinized and the advocates will be intimated about the status through Court website.
6. Regarding the Family Court new filing cases, the main petitions should be filed along with the permission petition of the concerned counsel and the parties shall not appear in person at present, until further orders.
7. In pending cases including the pending Interlocutory applications, Arguments will be heard through Video Conference at the time fixed for hearing the particular case and the said time will be intimated to the concerned counsels through E-Mail / SMS. In the cases posted for argument in Family Court cases, the argument will be heard through V.C. and at the time of hearing the argument, the parties should appear in the V.C. along with their counsels. In the cases posted for argument the counsels concerned can file the written argument in the filing Counter, after serving the copy of the same to the other side counsel.
8. Except the cases posted for Arguments, all other cases will be adjourned until further orders.
9. In the pending cases, the Counter, Written Statement, Additional Written Statement, Reply Statement have to be filed in the Centralized filing Counter along with necessary petitions.
10. In the cases posted for appearance of parties, the Vakalath, Memo of appearance have to be filed in the Centralized filing Counter from 10.30 a.m. to 12.30 p.m. on all working days.
11. Summons / Notices will be sent through Register Post. Private Notices can be effected through Register Post, Speed Post, Courier or through E-Mail.
12. Copy Applications and Call for Stamps should be filed in the Centralized filing Counter from 10.30 a.m. to 12.30 p.m. on all working days.

13. In cases where interim bail was already granted, the said order is hereby extended until further orders subject to the outcome of order in Suomoto Writ Petition No. 7413 of 2020 dated 25.04.2020 of the Hon'ble High Court of Madras.
14. No litigant or Advocates shall be allowed for any activity inside the court premises.
15. The Bar Associations, Advocates Chambers, Library and Canteen shall continue to remain closed until further orders.
16. All the Courts at Taluk level will be following the same modus of operandi as mentioned above.
17. Advocates are expected to arrange for their own personal protective apparels and had to strictly adhere to the Physical Distancing norms. Advocates are directed to wear masks completely during their stay inside the Court campus.
18. The Judicial Officers are requested to instruct to the staff members on duty must wear face mask and use hand sanitizer on their own and maintain social distancing while attending office.

// T.C.F.B.O //
C. J. J. J.
21/5/2020
Chief Administrative Officer,
Principal District Court, Salem.

Sd/-S.Kumraguru,
Principal District Judge,
Salem.

To :

All the Judicial Officers in the Salem District.

Copy to :

1. The District Collector, Salem.
2. The Commissioner of Police, Salem.
3. The Superintendent of Police, Salem.

Copy to :

All the Bar Associations in Salem District.

Copy to :

The Court Manager, Sherishtadar's (General / Admin / Judicial), Head Clerk, Central Nazir,
Copy Superintendent, Record Keeper, Official Receiver of Salem District.